

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP(IB) 359 (AHM) 2020

Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.06.2021

Name of the Company: Santosh Kumar Sharma
V/s
Ray Infrastructure Pvt Ltd

Section: 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Santosh Kumar Sharma appeared for the Operational Creditor. Learned Counsel Mr. Vijay H Patel appeared for the Corporate Debtor.

In view of the Circular dated 19.04.2021 regarding sharp increase in Covid-19 cases throughout the Country, it has been decided to take up only urgent matters through Video Conference w.e.f. 20.04.2021 at all NCLT Benches. Hence, matter stands adjourned to 20.07.2021


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B. GOSAVI)
MEMBER (JUDICIAL)

Dated this the 15th day of June, 2021

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